

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF QUBERCOMM TECHNOLOGIES INDIA
PRIVATE LIMITED**

1.	NAME OF CORPORATE PERSON	QUBERCOMM TECHNOLOGIES INDIA PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	31-08-2015
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED	REGISTRAR OF COMPANIES, CHENNAI UNDER THE COMPANIES ACT, 2013
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U72900TN2015PTC102047
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	REGD. OFFICE: PLOT No - 4B, DOOR No-140. II ND STREET, KAMRAJ AVENUE, ADAYAR, CHENNAI, TAMIL NADU, INDIA, 600020
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	26-03-2025
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	SANDEEP KOTHARI, PRINCE PLAZA, FIRST FLOOR, NO. 73, PANTHEON ROAD, EGMORE, CHENNAI, TAMIL NADU, 600008 ipsandeepkothari@gmail.com 9566275141 IBBI/IPA-001/IP-P-02301/2020-2021/13494
8.	LAST DATE FOR SUBMISSION OF CLAIMS	25-04-2025

Notice is hereby given that the Qubercomm Technologies India Private Limited has commenced voluntary liquidation on 26-03-2025.

The stakeholders of Qubercomm Technologies India Private Limited are hereby called upon to submit a proof of their claims, on or before 25-04-2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Sandeep Kothari
Liquidator, Qubercomm Technologies India Private Limited
IBBI Regn. No: IBBI/IPA-001/IP-P-02301/2020-2021/13494
AFA Validity: 30-06-2025

Date: 27-03-2025

Place: Chennai

Place : Trichy Date : 24-03-2025	Sd/- Authorised Officer- Truhome Finance Limited (Earlier Known as Shriram Housing Finance Limited)
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Place: Mumbai
Date: March 24, 2025

For Multi Commodity Exchange of India Ltd.
Sd/-
Authorised Signatory – Membership Department

	GOVERNMENT OF TAMILNADU MUNICIPAL ADMINISTRATION AND WATER SUPPLY DEPARTMENT Assistant Director of Town Panchayats, Thiruvallur Zone, Thiruvallur – 602001. Cell.No.8925809213	
Doc No. 2274 / 2023 / A1	NOTICE INVITING ONLINE TENDER (NIT) /TENDER	Date.21.03.2025
1.Tenders are invited from the eligible bidders for Capital Grant Fund for the year 2024-2025, Purchase of 11 Nos. of Battery Operated Vehicles (BOV) in 6 Town Panchayats Thiruvallur District (1.Arani, 2. Gummidipoondi, 3. Naravankuppam, 4. Pallipet, 5. Thirumazhaisai, 6. Uthukottai) (Package No.1) in Thiruvallur Zone. 2.he value of work is Rs.27.83 Lakhs, (Package No.1) (Rupees Twenty seven lakhs eighty three thousand only) 3.The Details of the tender shall be obtained from web portal: www.tenders.gov.in. 4.The tender document shall be downloaded from 27.03.2025 from 10.00AM the portal www.tenders.gov.in. 5.Pre-Bid meeting will be held on 04.04.2025 at 11.00AM in the office of the Assistant Director of Town Panchayats, 2nd Floor Collectorate, Thiruvallur -607001. 6.The last date for downloading the tender document and the last date for uploading /submission of filled up tender document is up to 3.00 pm on 11.04.2025. 7.The received tenders will be opened at 3.30pm on 11.04.2025 at the office of Assistant Director of Town Panchayats, Thiruvallur Zone, Thiruvallur. 8.The value of Package work and the details of Earnest Money Deposit and the eligible criteria for bidders are given in the bid document.		
DIPR /197/ TENDER / 2025		Assistant Director of Town Panchayats, Thiruvallur Zone

FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKE HOLDERS OF QUBERCOMM TECHNOLOGIES INDIA PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of Corporate Person	QUBERCOMM TECHNOLOGIES INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	31-08-2015
3.	Authority under which corporate person is incorporated	REGISTRAR OF COMPANIES, CHENNAI UNDER THE COMPANIES ACT, 2013
4.	Corporate Identity Number of Corporate person	U72900TN2015PTC102047
5.	Address of the registered office and Principal Office (if any) of corporate person	Regd. Office: Plot No - 4B, Door No-140, 11nd Street, Kamraj Avenue, Adayar, Chennai, Tamil Nadu, India- 600020
6.	Liquidation commencement date of Corporate Person	26-03-2025
7.	Name, Address, email address, telephone number and the registration number of the liquidator	Sandeep Kothari , Prince Plaza, First Floor, No.73, Pantheon Road, Egmore, Chennai, Tamil Nadu - 600 008 ipsandeepkothari@gmail.com, 95662 75141 IBBI/IPA-001/IP-P-02301/2020-2021/13494
8.	Last date for submission of claims	25-04-2025
Notice is here by given that the Qubercomm Technologies India Private Limited has commenced voluntary liquidation on 26-03-2025. The stakeholders of Qubercomm Technologies India Private Limited are hereby called upon to submit a proof of their claims, on or before 25-04-2025, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Sandeep Kothari Liquidator, Qubercomm Technologies India Private Limited IBBI Regn. No: IBBI/IPA-001/IP-P-02301/2020-2021/13494 AFA Validity: 30-06-2025		
Date: 27-03-2025 Place: Chennai		



TATA CAPITAL HOUSING FINANCE LIMITED
Registered Address: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai – 400013.
Branch Address: TATA CAPITAL HOUSING FINANCE LIMITED, 1st Floor, Centennial Square, #6A, Dr. Ambedkar Road, Kodambakkam, Chennai – 600 024.

NOTICE FOR SALE OF IMMOVABLE PROPERTY
(Under Rule 8(6) read with Rule 9(1) of the Security Interest (Enforcement) Rules 2002)
E-Auction Notice of 30 days for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the below mentioned Borrower and/ Co- Borrower, or their legal heirs/representatives (Borrowers) that the below described immovable property mortgaged to Tata Capital Housing Finance Ltd. (TCHFL), the Possession of which has been taken by the Authorised Officer of TCHFL, will be sold on **29-04-2025** on "As is where is" & "As is what is" and "Whatever there is" and without any recourse basis" for recovery of outstanding dues from below mentioned Borrower and Co-Borrowers. The Reserve Price and the Earnest Money Deposit is mentioned below. Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said secured asset / property shall be sold by **E- Auction at 2.00 P.M. on the said 29-04-2025**. The sealed envelope containing Demand Draft of EMD for participating in E- Auction shall be submitted to the Authorised Officer of the TCHFL on or before **28-04-2025 till 5.00 PM** at Branch address **TATA CAPITAL HOUSING FINANCE LIMITED, 1st Floor, Centennial Square, #6A, Dr. Ambedkar Road, Kodambakkam, Chennai – 600 024**.

The sale of the Secured Asset/ Immovable Property will be on "as is where condition is" as per brief particulars described herein below;

Sr. No.	Loan A/c. No	Name of Borrower(s) / Co-borrower(s)/Legal Heir(s) / Legal Representative/ Guarantor(s)	Amount as per Demand Notice	Reserve Price	Earnest Money	Possession Types	O/s as on 20-03-2025
1.	10025592	MR. DHAYANIDHI K G, MR.GANESAN S	Rs. 1,65,84,482/- (Rupees One Crore Sixty Five Lakh Eighty Four Thousand Four Hundred Eighty Two Only) & 19-12-2023	Rs. 1,55,65,000/- (Rupees One Crore Fifty Five Lakh Sixty Five Thousand Only)	Rs. 15,56,500/- (Rupees Fifteen Lakh Fifty Six Thousand Five Hundred Only)	Physical	Rs. 20313393/- (Rupees Two Crore Three Lakh Thirteen Thousand Three Hundred Ninety Three Only)
Description of the Immovable Property: Item-1:- In Namakkal District, Namakkal R.D., Namakkal Joint No2 sub R.D., Namakkal Joint No 2 sub R.D., Namakkal Taluk, Kondichettipatti village, S.No.37/1part, is acquired by the Tamil Nadu Housing Unit, and converted the property into house plots under the name of Namakkal Ph-II Housing Scheme area, and out of those Plots one Plot No.H-1/5 is related to this description. The boundaries and measurements for the same East of Plot No.H-1/1; West of 12 feet North-South Road; South of Plot No.H-1/6; North of Plot No.H-1/4. Within the above boundaries are measuring East-West both sides 18 meter; North-South sides 15 meter, totalling 270 sq. meter of land infill and with 78 sq. meter and 20 sq. meter R.C.C. terraced building and with all the fittings of the above buildings and with all pathway rights and easement rights annexed thereto. The above property situated within the limit of Namakkal Municipality. ITEM-2:- In Namakkal District, Namakkal R.D., Namakkal No.1 Joint sub R.D., Namakkal Taluk, Namakkal Village, within Namakkal Municipality, Old S.No. 108/3, as per, the T.S.No.A, Block No.2, T.S.No. 18/9, and as per the sub-division, Patta No.6801, Ward-A, Block-A, T.S.No. 18/9A2, extent 0.4047/2 sq. meter Asst Rs.2.25 out of this an extent of acre 0.40 cents out of this an extent of acre 0.17 cents of land is related to this description. The boundaries and measurements for the same are: South of the property belonged to S. Ganesan; North of the property in the S.No.21/1A belonged Chinnathambi; West of the property in S.No. 18/9B, 18/9C belonged to M.K.Ramasamy; Within the above boundaries are measuring acre 0.17 cents of land or 7412 Sq. ft. of land in full and with all pathway rights and easement rights annexed thereto ABOUT 26 ½ Sq.ft common pathway. The above described property situated within the limit of Namakkal Municipality. Note:- SA filed by the Borrower against TCHFL (SA/378/2024) is pending before DRT- Coimbatore, No stay order is passed against TCHFL in the said case The bidders are advised to conduct due diligence before submitting the bid. The auction shall be subject to the outcome of the litigation.							
2.	9255008	SIVA P GAYATHRI D	Rs. 14,54,726/- (Rupees Fourteen Lakh Fifty Four Thousand Seven Hundred Twenty Six Only) & 26-10-2017	Rs. 19,58,400/- (Rupees Nineteen Lakh Fifty Eight Thousand Four Hundred Only)	Rs. 1,95,840/- (Rupees One Lakh Ninety Five Thousand Eight Hundred Forty Only)	Physical	Rs. 4695049/- (Rupees Forty Six Lakh Ninety Five Thousand Forty Nine Only)
DESCRIPTION OF THE IMMOVABLE PROPERTY: All That Piece And Parcel Of The Plot Bearing No. 82 Eastern Portion Measuring 900 Sq. Ft., Out Of 1800 Sq. Ft., In Ganga Nagar In Approved Layout Vide Csr/DCP M87/373 L. P. No. 268 Comprised In S. Nos. 94/1 And 94/2 Of Sevapattinai Village, Thiruvallur Taluk And District Together With The Residential House And The Land Bounded On The North By: 30 Feet Wide Road, South By: Plot No. 77, East By: Plot No. 83, West By: Remainder Portion Of Plot No. 82, Measuring East To West On The Northern Side: 15 Feet, East To West On The Southern Side: 15 Feet, North To South On The Eastern Side: 60 Feet, North To South On The Western Side: 60 Feet, Situated Within The Sub Registration District Of Thiruvallur And Registration District Of Thiruvallur.							
3.	TCHIN040 40001001 85915 & TCHHL04 40001000 078481 & TCHIN040 40001000 78929	MR.RAMYA M MR.MUTHUKUMARAN B MR.JAGAN K POTHIGAI ENTREPRISES.	Rs. 7277761/- is due and payable by you under loan account No. TCHHL0404000100078481 and an amount of Rs. 187184/- is due and payable by you under loan account No. TCHIN0404000100078929 and an amount of Rs. 1025077/- is due and payable by you under loan account No. TCHIN0404000100185915 , totalling to Rs. 8490022/- & 16-11-2023	Rs. 97,52,000/- (Rupees Ninety Seven Lakh Fifty Two Thousand Only)	Rs. 9,75,200/- (Rupees Nine Lakh Seventy Five Thousand Two Hundred Only)	Physical	Rs. 8648879/- is due and payable by you under Agreement no. TCHHL0404000100078481 and an amount of Rs. 235390/- is due and payable by you under Agreement no. TCHIN0404000100078929 and an amount of Rs. 1304359/- is due and payable by you under Agreement no. TCHIN0404000100185915 totalling to Rs. 1018862/-
DESCRIPTION OF THE IMMOVABLE PROPERTY: SCHEDULE-A All That Piece And Parcel Of The Vacant Land Situated At Thiruvallur District, Ambattur Taluk, Korattur Village, Comprised In S.No.960 Part, Bearing Plot No.1007 In The Sanctioned Plan Of Korattur N.H. Scheme, (As Per Approved Plan Periyar Nagar, 47th Street, Chennai 600 080), Measuring An Extent Of 1 Ground And 1505 Sq.Ft., (3905 Sq.Ft.) Along With Build Up Area About 7990 Sq.Ft., (Including Common Area) And Bounded As Follows: - North By: 40 Feet Road, South By: Plot No.1006, East By: Plot No. 1008, West By: Eri. Measuring: North By: 69 Feet 6 Inches, South By: 60 Feet 0 Inches, East By: 60 Feet 0 Inches, West By: 61 Feet 3 Inches. Situated Within The Registration District Of Chennai Central And Sub Registration District Of Villivakkam. SCHEDULE – B 541 Sq.Ft., Of Undivided Share Of Land Out Of 'schedule A' Mentioned Property Together With The Residential Flat Bearing No.S3, In The Second Floor Having A Built Up Area Of 1219 Sq.Ft., Along With Covered Car Parking, In The Building Known As Maruthi Flats.							
4.	TCHHL04 04000100 078483 & TCHIN040 40001001 83191 & TCHIN040 40001000 78940	MR.JAGAN K MR.KRISHNAMURTHI M G	Rs. 72,56,250/- is due and payable by you under loan account No. TCHHL0404000100078483 and an amount of Rs.10,05,904/- is due and payable by you under loan account No. TCHIN0404000100183191 an amount of Rs. 1,46,055/- is due and payable by you under loan account No. TCHIN0404000100078940 Totalling to Rs.84,08,209 /- (Rupees Eighty Four Lakhs Eight Thousand Two Hundred and Nine Only) & 09-12-2023	Rs. 96,48,000/- (Rupees Ninety Six Lakh Forty Eight Thousand Only)	Rs. 9,64,800/- (Rupees Nine Lakh Sixty Four Thousand Eight Hundred Only)	Physical	Rs. 8539938/- is due and payable by you under Agreement no. TCHHL0404000100078483 and an amount of Rs. 191417/- is due and payable by you under Agreement no. TCHIN0404000100078940 and an amount of Rs. 1215443/- is due and payable by you under Agreement no. TCHIN0404000100183191 totalling to Rs. 9946798/- (Rupees Ninety Nine Lakh Forty Six Thousand Seven Hundred Ninety Eight Only)
DESCRIPTION OF THE IMMOVABLE PROPERTY: SCHEDULE - A All That Piece And Parcel Of The Vacant Land Situated At Thiruvallur District, Ambattur Taluk, Korattur Village, Comprised In S.No.960 Part, Bearing Plot No. 1007 In The Sanctioned Plan Of Korattur N.H. Scheme, (As Per Approved Plan Periyar Nagar, 47th Street, Chennai - 600 080), Measuring An Extent Of 1 Ground And 1505 Sq.Ft., (3905 Sq.Ft.) Along With Build Up Area About 7990 Sq.Ft., (Including Common Area) And Bounded As Follows: North By: 40 Feet Road, South By: Plot No. 1006, East By: Plot No. 1008, West By: Eri. Measuring: North By : 69 Ft 6 Inches, South By : 60 Ft, East By : 60 Ft, West By : 61 Ft 3 Inches. Situated Within The Registration District Of Chennai Central And Sub - Registration District Of Villivakkam. SCHEDULE - B 535 Sq.Ft, Of Undivided Share Of Land Out Of 'Schedule - A' Mentioned Property Together With The Residential Flat Bearing No.S1, In The Second Floor Having A Built Up Area Of 1206 Sq.Ft., Along With A Covered Car Parking,							

